

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

THE 10th JULY, 2024

No. 163 A : Consequent upon appointment of the candidates to the post of District Judge in the Jharkhand Superior Judicial Service under Rule 4 (a) of "The Jharkhand Superior Judicial Service (Recruitment, Appointment & Conditions of Service) Rules, 2001", vide Notification No. 08/Variya Niyukti-01/2024 ka. 4013-4020 dated 18.06.2024 of the Department of Personnel, Administrative Reforms and Rajbhasha, Government of Jharkhand, Ranchi [with reference to Advt. No. 01/2022/ Apptt.], the 08 (Eight) newly appointed Officers (mentioned at Column no. 2) are posted in the manner as mentioned in Column no. 3 of the table given below from the date they assume charge as such:-


Sl.No.	Name of the newly appointed Officers	Place of posting on appointment as
1	2	3
1.	Sri Randhir Kumar Singh	District & Additional Sessions Judge, Chatra
2.	Sri Prateek Chaturvedi	District & Additional Sessions Judge, Daltonganj
3.	Sri Purnendu Kumar Sharma	District & Additional Sessions Judge, Chatra
4.	Sri Abhas Kumar	District & Additional Sessions Judge, Daltonganj
5.	Sri Ashutosh Kumar Pandey	District & Additional Sessions Judge, Garhwa
6.	Sri Purnendu Sharan	District & Additional Sessions Judge, Rajmahal (Sahibganj)
7.	Sri Hariom Kumar	District & Additional Sessions Judge, Giridih
8.	Ms. Prity Kumari	District & Additional Sessions Judge, Giridih

By order of the Court/-
Sd/- Mohammad Shakir
Registrar General

Memo. No. 3440 /Apptt.

Dated Ranchi, the 10th July, 2024

Copy forwarded to the Principal Secretary to the Government, Department of Personnel, Administrative Reforms & Rajbhasha, Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Doranda, Ranchi / the Director, Judicial Academy Jharkhand, Ranchi with a direction to prepare the training schedule immediately/ the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the official website of this Court/ the Principal District & Sessions Judges, Chatra, Daltonganj, Garhwa, Sahibganj & Giridih (to accept joining of the respective newly appointed Officers alongwith Medical Certificate as required under Rule 52 of the Jharkhand Service Code & Declaration regarding non accepting/ giving dowry at the time of marriage) for information & needful and Mr./Ms. Randhir Kumar Singh, Prateek Chaturvedi, Purnendu Kumar Sharma, Abhas Kumar, Ashutosh Kumar Pandey, Purnendu Sharan, Hariom Kumar, Prity Kumari with a direction to submit their joining by 01/08/2024 alongwith all credentials before concerned Principal District & Sessions Judge including the Medical Certificate as required under Rule 52 of the Jharkhand Service Code & Declaration regarding non accepting/ giving the dowry .


Registrar General

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

THE 10th JULY, 2024

No. 164 A : The Court has been pleased to transfer Mr. Ajay Kumar Singh, District & Additional Sessions Judge, Koderma as District & Additional Sessions Judge, Chakradharpur (Chaibasa).

By order of the Court/-
Sd/- Mohammad Shakir
Registrar General

Memo. No. 3441 /Apptt.

Dated Ranchi, the 10th July, 2024

Copy forwarded to the Principal Secretary to the Government, Department of Personnel, Administrative Reforms & Rajbhasha, Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Doranda, Ranchi / the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the official website of this Court/the Principal District & Sessions Judge, Koderma & Chaibasa and the Officer concerned for information and needful.


Registrar General

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION
THE 10th JULY, 2024

No 165 A: The Officers named in Column No.2 are transferred and/ posted as Civil Judge (Senior Division) in the Judgeships to be stationed ordinarily at places as mentioned in Column No.3 of the table given below:-

Sl. No	Name of the officers with designation and present place of posting (with Judgeship / Department)	a) Designation at the new station. b) Place where the officer is to be ordinarily stationed at. c) Name of the Judgeship in which appointed on transfer.
1	2	3
1.	Mr. Surendra Bedia, Civil Judge (Sr. Div.)-cum-J.M., Godda	a) Civil Judge (Senior Division) b) Jamshedpur c) Jamshedpur
2.	Mr. Narendra Kumar, Civil Judge (Sr. Div.)-cum-J.M., Jamshedpur	a) Civil Judge (Senior Division) b) Godda c) Godda
3.	Mr. Krishna Lohra, Civil Judge (Sr. Div.)-cum-J.M., Garhwa	a) Civil Judge (Senior Division) b) Chakradharpur c) Chaibasa

By Order of the Court/-
Sd/-Mohammad Shakir
Registrar General

MEMO. NO. 3442 /APPT.

DATED RANCHI, THE 10th JULY, 2024

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Govt. of Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Ranchi/ the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the official website of this Court/ the Principal District & Sessions Judge, Godda, Jamshedpur, Garhwa & Chaibasa for information and communication to the Officer concerned with a direction to join their new assignment accordingly.


Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 10TH JULY, 2024

No. 166A: The Judicial officers named in Column no. 02 are posted as Civil Judge (Junior Division), permanent Court in the Judgeship and station mentioned in Column no. 03 of the table given below.

As mentioned in Column no. 04, the officers concerned are also vested with the powers conferred under sub-section (2) of Section 19 of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887) as amended by the Bengal, Agra and Assam Civil Courts (Jharkhand Amendment) Act, 2018 to try, under the ordinary procedure, the original suits of pecuniary and territorial jurisdiction.

As further mentioned in Column no. 04, the officers concerned are also vested with the powers of a Judge of the Court of Small Causes for the trial of suits cognizable by such a Court with the necessary pecuniary and territorial jurisdiction.

The powers vested in Column no. 04 should not, however, be exercised by the officers concerned unless the same is published in the Jharkhand Gazette or in the District Gazette.

Sl. No.	Name of the officer with designation and present place of posting	a) Designation at the Station b) Place where the officer is to be ordinarily stationed at c) Name of the Judgeship in which posted	Special power with which the officer is vested at the station/new station. a) Under Bengal, Agra & Assam Civil Courts Act (under ordinary procedure) b) Under the Provincial small cause Court's Act, 1887.	Designation of the officers after vesting the powers of Civil Judge (Junior Division) & others
01	02	03	04	05
1.	Mr. Ankit Kumar Singh, Railway Judicial Magistrate, Porahat (Chaibasa)	(a) Civil Judge (Junior Division) (b) Chakradharpur (c) Chaibasa	(a) Rs. 7,00,000/- within the local limits of Chakradharpur Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Chakradharpur Munsifi	S.D.J.M.-cum-Civil Judge (junior Division)-cum-Judge I/c, Chakradharpur Chaibasa
2.	Ms. Saquia Kausar, Addl. Civil Judge (Junior Division)-cum-J.M., Garhwa	(a) Civil Judge (Junior Division) (b) Nagar Untari (c) Garhwa	(a) Rs. 7,00,000/- within the local limits of Nagar Untari Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Nagar Untari Munsifi	Civil Judge (Junior Division)-cum-J.M., Nagar Untari (Garhwa)

By order of the Court,
Sd/- Mohammad Shakir
Registrar General

Memo No. 3443/Apptt.

Dated Ranchi the 10th July, 2024

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Senior Accounts Officer, G.E. 5, Accountant General (A&E) Jharkhand, Doranda, Ranchi/ the concerned Principal District and Sessions Judges for information and (communication to the Officers concerned) / the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette & uploading the same to the official website of this Court.


Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 10TH JULY, 2024

No. 167 A : The Officer named in Column No. 02 are transferred/ posted as Registrar/ Judge In-charge, Civil Court, at the place mentioned against his name in Column no. 03 of the table below, to do the administrative duties in the Judgeship :-

Sl No.	Name of the officer with designation and present place of posting	Station where duties are to be performed	Designation of the officers after designated as Registrar & others
01	02	03	04
1.	Mr. Ankit Kumar Singh, Railway Judicial Magistrate, Porahat (Chaibasa)	Chakradharpur	S.D.J.M.-cum-Civil Judge (junior Division)-cum-Judge I/c, Chakradharpur (Chaibasa)

By order of the Court,
Sd/- Mohammad Shakir
Registrar General

Memo No. 3444 /Apptt.

Dated Ranchi the 10th July, 2024

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Senior Accounts Officer, G.E. 5, Accountant General (A&E) Jharkhand, Doranda, Ranchi/ the Principal District and Sessions Judge, Chaibasa for information and (communication to the Officer concerned) / the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading the same to the official website of this Court.


Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 10TH JULY, 2024

No. 168 A: The Judicial Officer named in Column No. 2 is designated as Additional Civil Judge (Junior Division) at the place mentioned against her name given in Column No. 3 of the table given below.

Sl. No.	Name of the officer with designation and present place of posting	Name of Judgeship/place	New Designation of the officer
01	02	03	04
1.	Ms. Ruby, J.M.-cum-P.M., JJB, Giridih [She is directed to join her new assignment after availing maternity leave.]	Giridih	Addl. Civil Judge (Jr. Div.)- cum-JM, Giridih

The concerned Principal District and Sessions Judge is hereby directed to ensure the transfer of Civil Cases to this court as per requirement, in terms of the provisions of section 13(2) of the Bengal, Agra and Assam Civil Court's Act, 1887.

By order of the Court,

Sd/- Mohammad Shakir
Registrar General

Memo No. 3445 /Apptt.

Dated Ranchi the 10th July, 2024

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), G.E. 5, Doranda, Ranchi / the Principal District & Sessions Judge, Giridih for information and (**communication to the Officer concerned**)/ the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading the same to the official website of this Court.


Registrar General